

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE,**  
**AT PUNE**

**ORIGINAL APPLICATION NO. 57/2016**

Kirti Desai and others

**APPLICANTS**

V/s

Collector, Valsad and others

**RESPONDENTS**

**INDEX**

SR NO	ANNE XURE	PARTICULARS	PAGE NOS.	
			From	To
1.		Copy of the Reply on behalf of Respondent No.9	324	329
2.		Copy of the Affidavit in support	330	331
3.	<b>R-1</b>	Copy of the Action Plan for SWP	332	333
4.	<b>R-2</b>	Copy of photographs of segregation of waste	334	335
5.	<b>R-3</b>	Copy of the photographs of SWM vehicles	336	347
6.	<b>R-4</b>	Copy of the GPS is records	348	358
7.	<b>R-5</b>	Copy of the work order and the photographs	359	362
8.	<b>R-6</b>	Copy of the plaint as filed by the Applicants	363	381
9.	<b>R-7</b>	Copy of the map pointing out the locations of the <i>in situ</i> remediation	382	383

**PUNE**

**DATE 26/10/2020**



**ADVOCATE FOR THE RESPONDENT No.9**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE, AT PUNE**

**ORIGINAL APPLICATION NO. 57/2016**

Kirti Desai and others

**APPLICANTS**

V/s

Collector, Valsad and others

RespondentS

**REPLY ON BEHALF OF**  
**RESPONDENT NO.9,**  
**VAPI NAGAR PALIKA**

**MAY IT PLEASE BE THE HON'BLE TRIBUNAL**

1. At the outset, the present Respondent states that, the allegations made by the Applicants are not admitted by the present Respondents and are denied in toto. The Respondent No.9 would like to place on record the correct nature of facts and circumstances before this Hon'ble Tribunal.
  
2. During the course of the hearing on 12.10.2020, the Hon'ble Tribunal was pleased to direct the parties to file an affidavit and place on record certain material facts. In compliance to the said order, the Respondent No.9 is placing on record the record for perusal of this Hon'ble Tribunal.

3. The Applicants have filed the present case on multiple issues relating to the villages of Chanod, Chharwada, Chandor and Namdha. The Applicants have also arrayed the present Respondent and have sought directions relating to Solid Waste Management in the city of Vapi. It is submitted that the villages of Chanod, Chharwada, Chandor and Namdha are not administered by the Respondent No.9 and is beyond the limits of the Respondent No.9. Hence, the Respondent No.9 does not have any jurisdiction pertaining to the issues of the said village.
4. The Respondent No.9 submits that at present the waste generated within the limits of Respondent No.9 is 50 TPD. 65%-70% of generated waste s segregated at source, collected and transferred to the Material Recovery Facility. The segregated waste is then sold to authorised recyclers. The Respondent No.9 has further deployed 33 vehicles in its fleet which is having the dry and waste compartments. The said vehicles are fitted with GPS and the travel door to door to collect the waste in its notified path. Copy of the Action Plan for SWP is annexed hereto and marked as ANNEXURE – R-1. Copy of photographs of segregation of waste is annexed hereto and marked as ANNEXURE – R-2, photographs

of SWM vehicles is annexed hereto and marked as ANNEXURE – R-3 and the GPS is records are annexed hereto and marked as ANNEXURE – R-4.

5. The Respondent No.9 has installed 100 kg wet waste OWC machine. The waste which is processed in the said machine is use by way of compost in the gardens maintained by the Respondent No.9. The remaining compost is sold to residents for their use. The records to that effect are maintained. The Respondent No.9 craves leave to refer to and rely upon the same at the time of hearing. In accordance to the Solid Waste Management Rules, 2016, the Respondent No.9 has already initiated the construction of processing of Solid Waste plant having capacity of 100 TPD. The said work is under progress and the same shall be completed and will be operational by 30<sup>th</sup> June 2021. Copy of the work order and the photographs of the same are annexed hereto and marked as ANNEXURE – R-5.

6. It is submitted that the Respondent No.9 is a municipality and there is no industrial zone located within its limits and hence whatever sewerage is generated is of domestic nature. There is no

chemical or hazardous discharge. The Respondent No.9 has commenced the work of treating the domestic discharge *in-situ*. In-situ remediation is a technique that breaks down and purifies contaminants by activating microorganisms present in the soil. This method can also be applied to working factory sites and to soil located directly under buildings. In-situ remediation is a method of breaking down and purifying hazardous substances present in soil and groundwater. The main grievance regarding the drinking water by the Applicants is not against the present Respondent. The Respondent No.9 submits that the Respondent No.9 provides drinking water to all its residents through a dedicated pipeline. The Respondent No.9 is also supplying water to the users by treating water in the treatment plant with capacity of 25 MLD to 27 MLD. The water to the 4 villages is being provided by the notified authority of the GIDC.

7. The Respondent No.9 further submits that for the treatment of the sewage and foreseeing the expansion of the city in the next 30 years, the Respondent No.9 has already initiated the construction of 2 STP's having capacity of 14 MLD and 29.5 MLD. The work of the 14 MLD plant is on the verge of completion and shall be

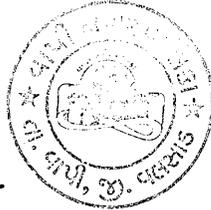
made operational by March 2021. As regards, the second STP having capacity of 29.5 MLD, the Collector has allotted the land to the Respondent No.9. The work on the same shall be commenced shortly and the same will be completed and operational by September 2022. It is further submitted that the Applicant No.3 herein is causing obstructions in execution of the Second STP. The Applicant No.3 has approached the Senior Civil Judge, Vapi by filing a suit and seeking declaration for cancellation of the order of the Respondent No.1 order granting the land to the Respondent No.9 for construction of the STP. Copy of the plaint as filed by the Applicants is annexed hereto and marked as ANNEXURE – R-6.

8. It is also submitted that, there are total 7 drains in the vicinity of Respondent No.9. The points wherein the *in situ* remediation will be carried out are also earmarked which is an intermediate arrangement till the operation of the STPs commences. Copy of the map pointing out the locations of the *in situ* remediation is annexed hereto and marked as ANNEXURE – R-7. It is further submitted that the samples of the said locations have been collected by the officials of the Gujarat Pollution Control Board and the results to that effect are awaited.

9. It is thus submitted that, the Respondent No.9 is taking all care of compliance of the solid waste management as stated on record. The Respondent No.9 has given the timeline before this Hon'ble Tribunal and assures that all work will be completed in the given timeline considering all the challenges faced by it in the execution. It is thus submitted that the present application in view of the timelines stated may kindly be disposed off.

PUNE

DATE 26/10/2020



  
Chief Officer  
Vapi Municipality

**RESPONDENT No.9**

  
**ADVOCATE FOR RESPONDENT No.9**

INDIA NON JUDICIAL  
Government of Gujarat

Reg. No.: 1954/2020 498  
Date: 21/10/2020

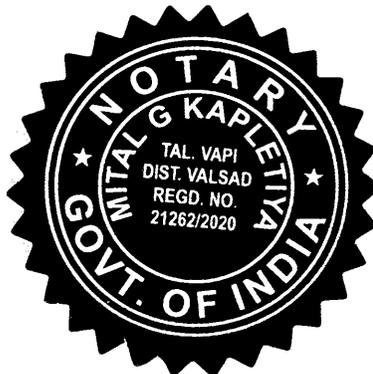
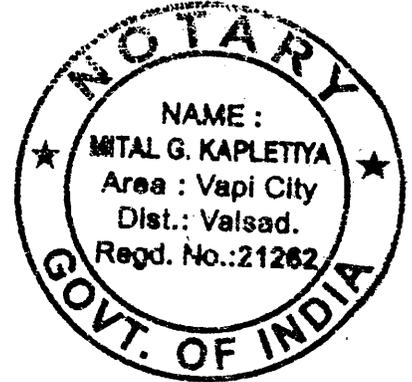


सत्यमेव जयते

Certificate of Stamp Duty

Rs.  
50

Certificate No. : IN-GJ57018898756130S  
Certificate Issued Date : 21-Oct-2020 12:36 PM  
Account Reference : IMPACC (SV)/ gj13124004/ VALSAD/ GJ-VL  
Unique Doc. Reference : SUBIN-GJGJ1312400451779656225019S  
Purchased by : DARPAN DIPAKKUMAR OZA  
Description of Document : Article 4 Affidavit  
Description : AFFIDAVIT  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : DARPAN DIPAKKUMAR OZA  
Second Party : Not Applicable  
Stamp Duty Paid By : DARPAN DIPAKKUMAR OZA  
Stamp Duty Amount(Rs.) : 50  
(Fifty only)



0009112646

# AFFIDAVIT IN SUPPORT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH, PUNE, AT PUNE**

**ORIGINAL APPLICATION NO. 57/2016**

Kirti Desai and others

**APPLICANTS**

V/s

Collector, Valsad and others

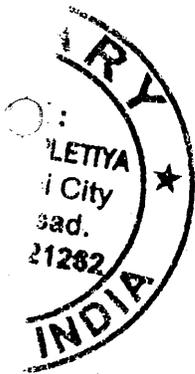
**RespondentS**

**MAY IT PLEASE BE THE HON'BLE TRIBUNAL**

**AFFIDAVIT IN SUPPORT OF THE REPLY**

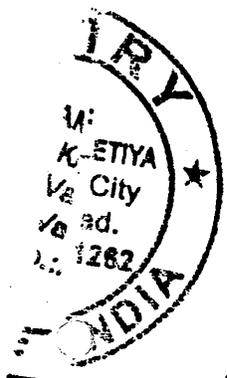
I, Darpan Oza, Age: 37 years, Occu.: service, having address at Vapi Municipality, Sahid Dhansukhbhai Marg, Desaiwad Road , Vapi (West), District Valsad-396191, the Chief Officer of the Respondent No.9 hereinabove, do hereby state on the solemn affirmation that: -

1. I say that I am working as Chief Officer with the Respondent No.9. I am duly authorised to file the present Affidavit. I am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath.
2. That the Respondent No.9 is filing the Reply. The facts and circumstances are well set out in the main body of the Reply. The Respondent No.9 adopts, confirms, maintains, repeats and reiterates whatever has been stated in the main body of the Reply and for the sake of brevity, convenience, and in order to avoid repetition, craves leave of this Hon'ble Tribunal to treat the statements, averments and submissions in the main body of the Reply as part and parcel of this Affidavit as if the same are reproduced herein ad-seriatim, with a view to avoid repetition and for the sake of brevity.

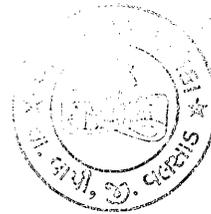


3. I say that whatever stated in the Reply and the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly Affirmed at Vapi on this 21<sup>st</sup> day of October, 2020.



  
Chief Officer  
Vapi Municipality  
Affiant



*Mital G. Kapletiya*

I KNOW THE DEPONENT WHO SIGNED BEFORE ME  
Witness as to Signature only  
Document(s) Not Prepared  
Reviewed of Advice upon.



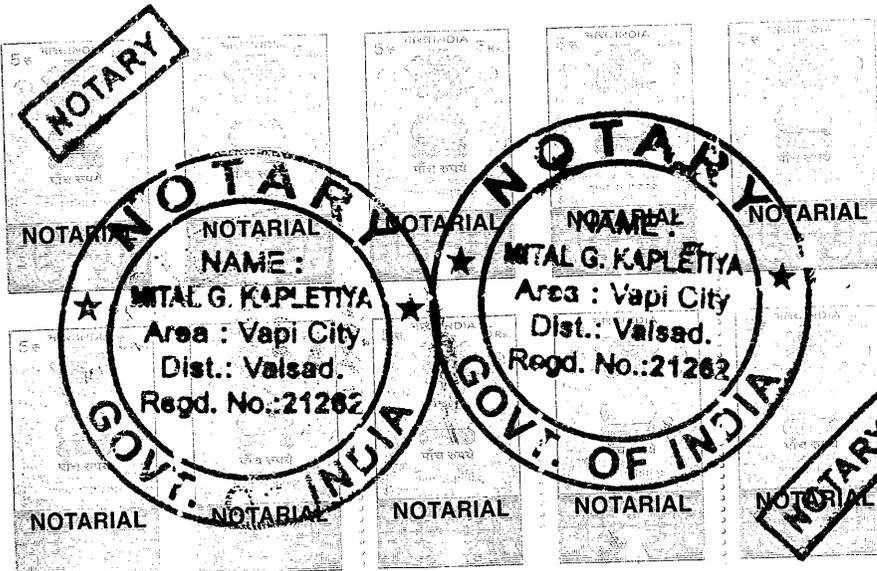
EXECUTED BEFORE ME

*M-G-Kapletiya*

Mital G. Kapletiya  
NOTARY  
Vapi City, Dist. Valsad.

Solemnly Affirmed before me by  
Mr./Mrs. Rajendra D. D. D.  
of Vapi who has been identified  
before me by Shri. G. Suresh Chandra  
Patel of Vapi  
to whom I known personally.

Book No.: 03  
Page No.: 23  
Serial No.: 1954  
Date: 21.10.2020



# ANNEXURE -R-I

501

		<p>वापी नगरपालिका मु. पो. वापी - ३९६१९१, ता- वापी, जि. वलसाड <b>VAPI NAGARPALIKA</b> At. Po. Vapi- 396191, Tal. Vapi, Dist. Valsad.</p>		
Office :	(0260) 2463378 (0260) 2462803	चीफ ऑफिसर- Chief Officer (O) - (0260) 2462301	प्रमुખ- President (O) - (0260) 2461402	
Fire Station-	(0260) 2460100			
इंक्ष नं. :	(0260) 2462300			
जल.नं. : आ.शा./वशी./मेल/२०२०-२०२१			ता. ०७/१०/२०२०	

## ANNEXURE-1

SR NO	DESCREPTION	WORK COMPLETION DATE	REMARKS
1	Chandor dumping Site-survey no-113 to 116 and 128 at chandor vapi	May-2021 Site Operational date -July 2021	1) MSW site work- Work Order Given for Development of Solid waste site. Work started and Completed up to 10% .
2	STP-1(14 MLD ) SURVEYNO-132/1	March - 2021	WORK IN PROGRESSES BY M/S-KHILARI CONSTRUCTION, MUMBAI Completed up to 45 %.
3	STP-2(29.53 MLD ) SURVEY NO-213	September - 2022	CONFORMATION LETTER FROM COLLECTOR PATRA KRAMANK; CB/LND/ VASHI416/2020.D-03/02/2020. Revised DPR Under preparation
4	UNDER GROUND DRAINAGE(PHASE-1)	WORK COMPLETED	-----
5	UNDER GROUND DRAINAGE(PHASE-2)	JULY-2021	WORK IN IN PROGRESS M/S-GUJRAT CONSTRUCTION, MEHSANA Due to Covid 19 work will extended up to JULY - 2021

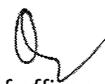
  
 Chief Officer  
 Vapi Nagarpalika



## Vapi Nagarpalika

### Action Plan of Solid Waste Management rules 2016

Sr.No	Matter	Proceedings currently underway	By when the operation will be completed
1	Door to door collection of solid waste	100% door to door collection	---
2	At source segregation of solid waste into dry and wet waste	Currently 50% to 65% source segregation is being done.	Time to complete 100% source segregation in the ward 31/12/2020
3	Materials Recovery Facility (M.R.F.)	Vapi Municipality's Materials Recovery Facility (M.R.F.) has been running since 2018.	---
4	Solid waste processing	According to the Solid Waste DPR, the processing is closed as site development is in progress.	30/06/2021
5	Disposal of currently lying legacy waste	The fallen legacy waste has been tendered and the opening date of the tender is 12.10.2020	31/12/2022 for completion of Legacy Waste (Bio Remediation)
6	Compound Wall	According to Solid Waste DPR, tender float and work order has been issued for compound wall.	30/06/2021
7	Weightbridge	Site development work is in progress as per Solid Waste DPR.	30/06/2021
8	Approach road to solid waste disposal site	Site development work is in progress as per Solid Waste DPR.	30/06/2021
9	Development of Sanitary Landfill Site as per the provisions of Solid Waste Management Rules-2016	Currently the municipality does not have a sanitary landfill site.	The process of purchasing land applicable to the processing site for sanitary landfill in Vapi Municipality is underway.

  
Chief officer

Vapi Municipality





# Vapi Nagarpalika



Segregation at Source of **Wet Waste, Dry Waste, Hazardous waste and Sanitary Waste**  
Ward No. 01, Gold Coin Circle to Chala Damand Road.



V2 Signature



રોયલ ડ્રીમસ



ફોરચ્યુન સ્કેવેર



રોયલ જેમ્સ



રોયલ લાઈફ સ્ટાઈલ



રોયલ ગાર્ડન





# Vapi Nagarpalika



Segregation at Source of **Wet Waste, Dry Waste, Hazardous waste and Sanitary Waste**  
**Ward No. 02, Daman Road to Chala Gold Coin Circle**



શ્રી નાથજી એપાર્ટમેન્ટ



સાગા કાસા



રીષભ એપાર્ટમેન્ટ



તક્ષશીલા એપાર્ટમેન્ટ



પ્રમુખ ઓરેકલ



સરોવર એપાર્ટમેન્ટ



२०१९  
**सर्वेक्षण**  
2019

# Vapi Nagarpalika ULB Code - 802622

*Photographic  
evidence of Vehicle(s)  
Running for Solid waste*



15























## Travel Summary

Duration: from 01-09-2020 12:00 AM to 14-10-2020 11:54 PM

Vehicle	Driver	IMEI No	Start Location	Distance	Running	Idle	Stop	Inactive	Max Stoppage	No of Idle	AVG	MAX	Over speed	Alert	End Location
SWA012- GJ 15 AT 9041 - Ward No : 11 Haria Park .East	Driver	353701092471 123	0.35 km from Disha darshanapp-015 (NW)	2391.37	243:20	49:40	740:11	22:43	14:44	471	10	71	0	938	0.34 km from Disha darshanapp-015 (NW)
SWA010- GJ 15 AT 8602 - Ward No : 10: Sulpad , East	Driver	353701092496 559	0.32 km from Disha darshanapp-015 (NW)	1722.08	204:20	17:46	830:07	03:41	18:18	250	8	126	0	1752	0.32 km from Disha darshanapp-015 (NW)
SWA019- GJ 15 AT 8792 - Ward No : 11 Haria Park .East	Driver	353701092469 598	0.31 km from Disha darshanapp-015 (NW)	1637.56	207:33	32:58	788:49	26:34	15:47	502	8	63	0	1491	0.31 km from Disha darshanapp-015 (NW)
SWA013- GJ 15 AT 9034 - Ward No : 11 Haria Park .East	Driver	353701092471 958	0.32 km from Disha darshanapp-015 (NW)	1568.33	179:09	22:46	831:03	22:56	25:52	286	9	71	0	899	0.32 km from Disha darshanapp-015 (NW)
SWA020- GJ 15 AT 8816 - Ward No : 2 Chhala Road, West	Driver	353701092469 499	0.3 km from Disha darshanapp-015 (NW)	1552.58	241:56	47:05	712:09	54:44	14:18	501	6	128	0	2112	0.31 km from Disha darshanapp-015 (NW)
SWA023- GJ 15 AT 8646 - TRACK	Driver	353701092469 531	0.3 km from Disha darshanapp-015 (NW)	1545.62	189:08	44:29	811:04	11:13	20:17	391	8	67	0	1121	0.31 km from Disha darshanapp-015 (NW)
SWA007- GJ 15 AT 9012 - Ward No : 1 Extra Vehicle West	Driver	353701092489 760	0.31 km from Disha darshanapp-015 (NW)	1500.03	103:51	08:01	939:56	04:06	16:11	193	14	101	0	1270	0.31 km from Disha darshanapp-015 (NW)
SWA001 - GJ15 AT 8719 - Ward No : 3 Valsad Road, south	Driver	353701092489 182	0.31 km from Disha darshanapp-015 (NW)	1497.39	180:26	21:07	821:49	32:33	17:17	320	8	61	0	1336	0.31 km from Disha darshanapp-015 (NW)
GJ 15 GA 0265 - Ward N : 5 : Dungra ,East	Driver	353701092488 572	0.34 km from Police colony- 015 (NW)	1488.01	219:42	127:43	691:32	16:57	30:50	721	7	78	0	966	0.28 km from Disha darshanapp-015 (NW)
SWA021- GJ 15 AT 8607 - Ward No : 2 Chhala Road, West	Driver	353701092471 313	0.31 km from Police colony- 015 (NW)	1466.34	182:59	20:53	847:04	04:58	16:58	314	8	59	0	855	0.3 km from Disha darshanapp-015 (NW)
swa016- GJ 15 AT 8653 - Ward No : 10: Sulpad , East	Driver	353701092469 572	0.32 km from Disha darshanapp-015 (NW)	1395.76	136:23	33:41	836:24	49:25	60:11	294	10	70	0	978	0.29 km from Disha darshanapp-015 (NW)
GJ 06 AT 8320 - Ward N : 5 : Dungra ,East	Driver	353701093243 786	0.31 km from Disha darshanapp-015 (NW)	1388.73	161:25	25:04	864:03	05:22	17:32	408	9	241	0	379	M CUBE 2 The Business Hub, near Nakoda Transport, Salvay, Vapi, Gujarat (SW)

ANNEXURE-R-4  
517

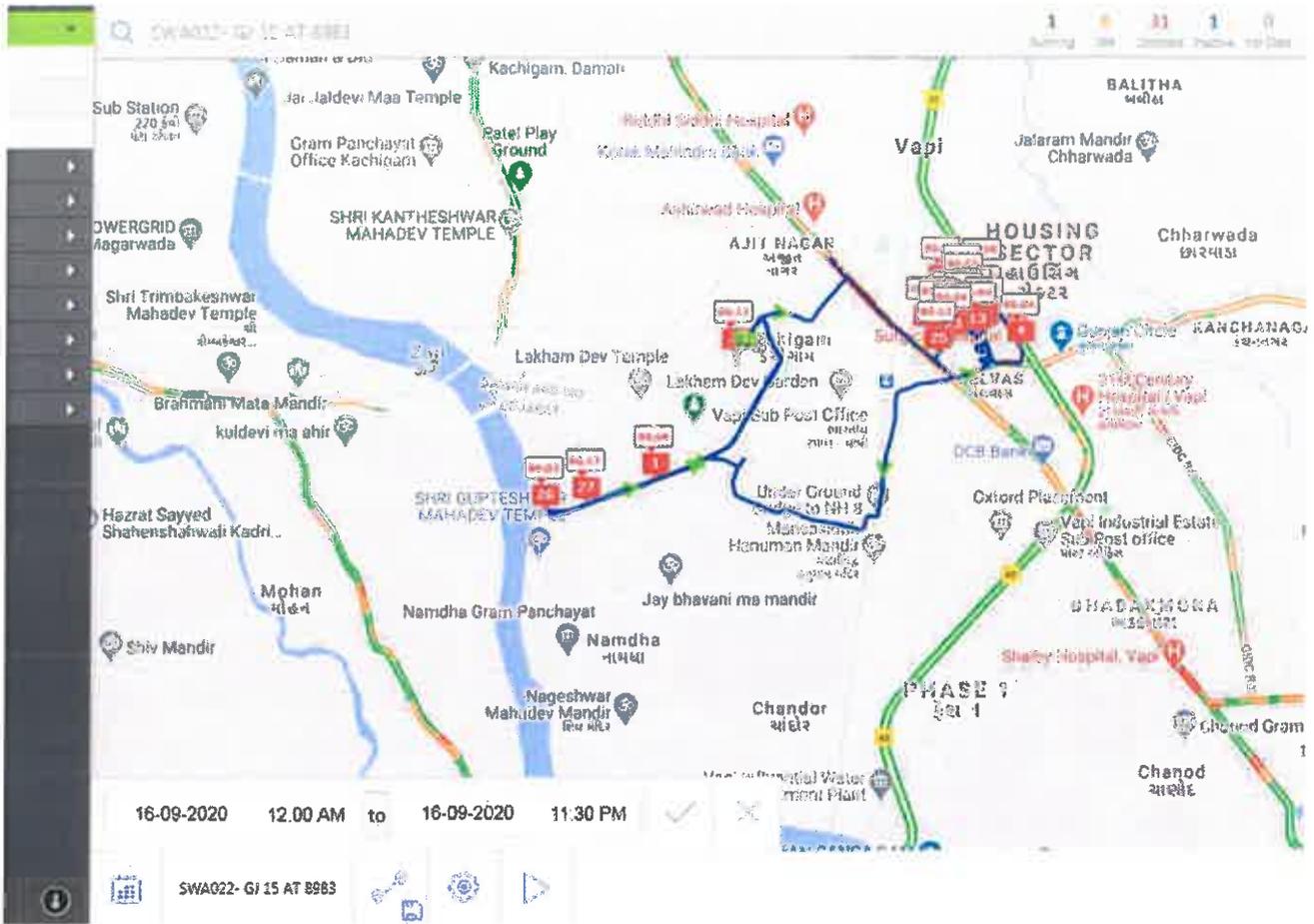


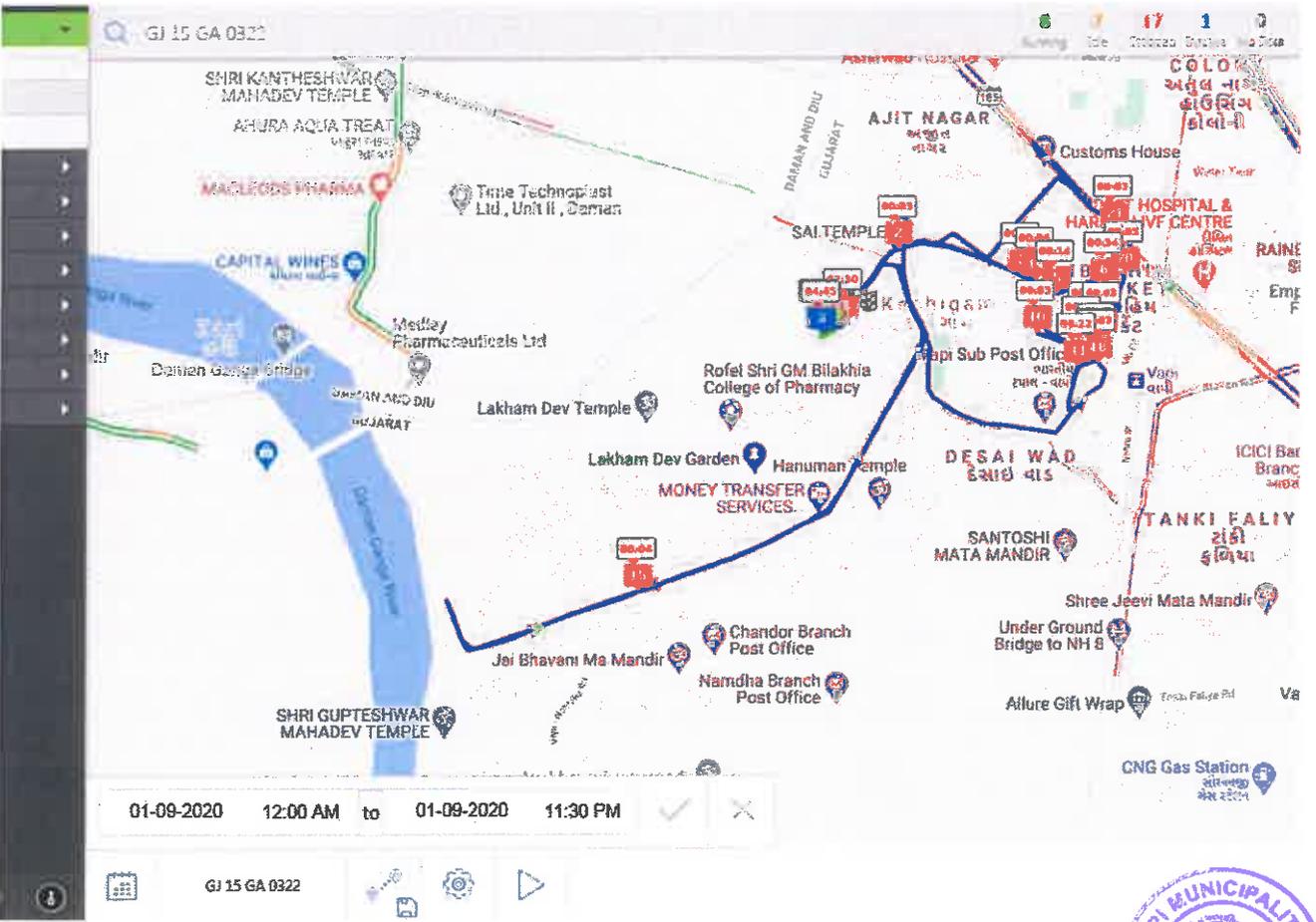
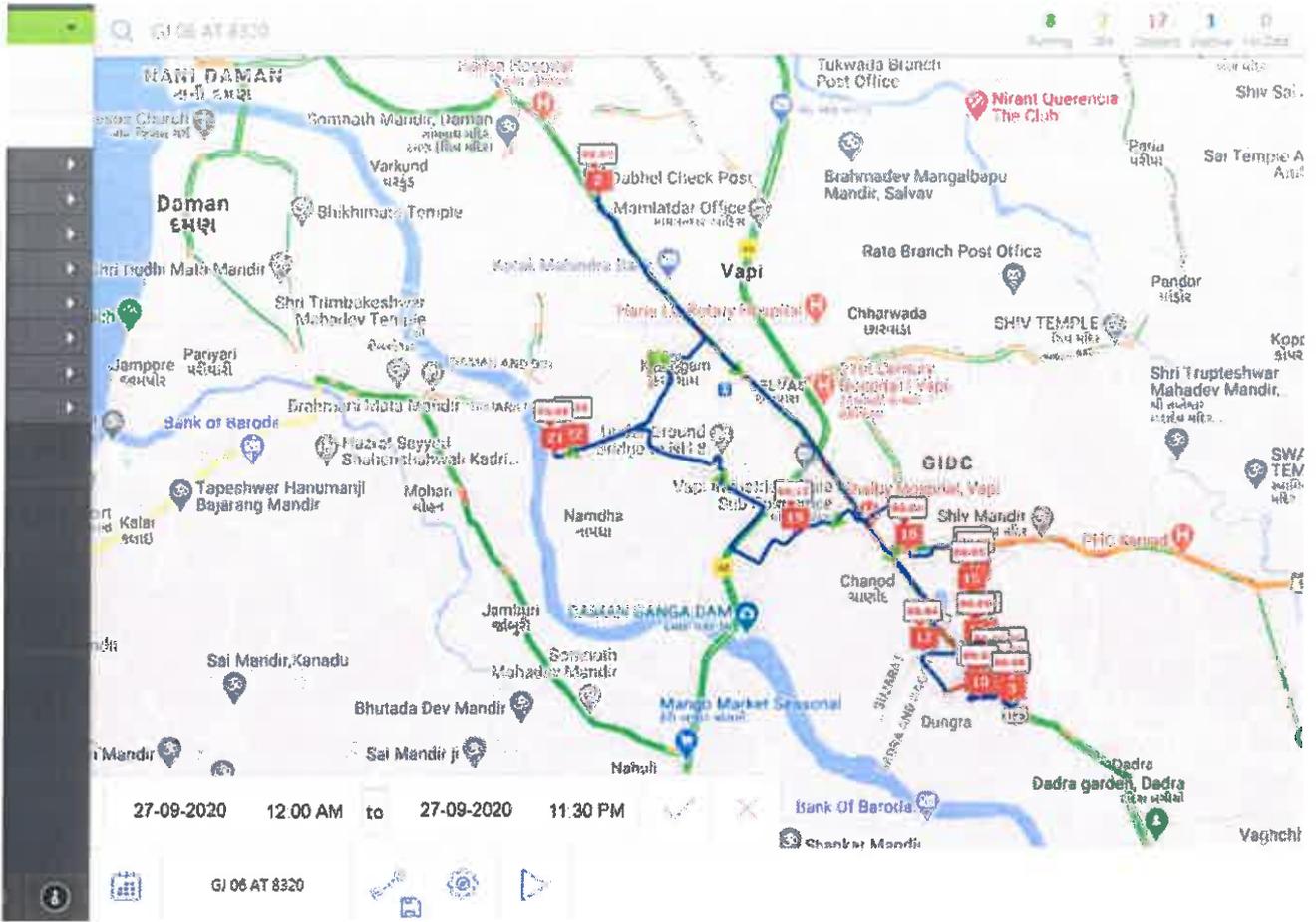
Vehicle	Driver	IMEI No	Start Location	Distance	Running	Idle	Stop	Inactive	Max Stoppage	No of Idle	AVG MAX	Over speed	Alert	End Location
SWA003- GJ 15 AT8954 - Ward No : 1 Damnan Road, West	Driver	353701092472 489	0.34 km from Police colony- 015 (NW)	1373.27	150:20	26:47	878:47	00:00	15:43	288	9	63	1075	0.31 km from Disha darshanapp-015 (NW)
SWA002-GJ 15 AT 8802 - Ward No : 4 Koprali Road South	Driver	353701092469 283	0.3 km from Disha darshanapp-015 (NW)	1344.60	173:08	30:42	830:49	21:16	25:36	469	8	84	1989	0.31 km from Disha darshanapp-015 (NW)
SWA014- GJ 14 AT 9088 - Ward No : 1 Damnan Road, West	Driver	353701092472 881	0.32 km from Disha darshanapp-015 (NW)	1291.54	174:04	31:47	633:02	217:02	17:03	422	7	61	585	0.32 km from Disha darshanapp-015 (NW)
SWA008- GJ 15 AT 8986 - Ward N : 7 : Geetanagar, South	Driver	353701092469 937	0.32 km from Disha darshanapp-015 (NW)	1287.09	152:12	36:41	843:11	23:49	16:40	353	8	66	1435	0.32 km from Disha darshanapp-015 (NW)
SWA022- GJ 15 AT 8983 - Ward No : 4 Koprali Road ,South	Driver	353701092473 319	0.3 km from Disha darshanapp-015 (NW)	1228.38	185:04	32:17	835:09	03:25	16:32	526	7	66	1384	0.31 km from Disha darshanapp-015 (NW)
SWA009- GJ 15 AT 9038 - Ward No : 1 Damnan Road, West	Driver	353701092469 432	0.32 km from Disha darshanapp-015 (NW)	1219.92	192:52	35:02	812:29	15:32	17:02	648	6	63	948	0.32 km from Disha darshanapp-015 (NW)
GJ 15 GA 0348 - Ward No : 3 Kabrastan Road, West	Driver	353701092493 556	0.31 km from Disha darshanapp-015 (NW)	1192.53	189:58	43:43	783:51	38:22	23:53	425	6	54	1617	At chamunda gereg-029
SWA017- GJ 15 AT 8799 - Ward No : 4 Koprali Road ,South	Driver	353701092470 893	0.35 km from Disha darshanapp-015 (NW)	1128.15	150:35	34:01	643:32	227:42	14:50	382	7	51	1565	0.35 km from Disha darshanapp-015 (NW)
SWA008- GJ 15 AT8952 - Ward N : 7 : Silvassa, South	Driver	353701092470 950	0.05 km from near miteshbhai home (SE)	1069.19	156:18	41:48	772:08	85:39	17:43	445	7	61	1032	0.31 km from Police colony- 015 (NW)
GJ 20 N 3402 - Ward N : 6 : Geetanagar, South	Driver	353701092488 663	0.34 km from Police colony- 015 (NW)	1036.15	190:26	125:42	702:38	37:07	16:36	659	5	39	942	0.26 km from Disha darshanapp-015 (NW)
SWA011- GJ 15 AT 8698 - Ward N : 8 : Main Bazar, North	Driver	353701092469 119	0.32 km from Disha darshanapp-015 (NW)	1021.99	175:32	35:51	815:00	29:30	17:04	492	6	72	1688	0.33 km from Disha darshanapp-015 (NW)
GJ 15 GA 0118 - Ward N : 8 : Main Bazar , North	Driver	353701092487 962	0.32 km from Disha darshanapp-015 (NW)	1009.59	162:50	81:57	807:28	03:39	17:36	445	6	32	922	0.31 km from Police colony- 015 (NW)
SWA018- GJ 15 AT 8783 - Ward No : 5 - Dunga - East	Driver	353701092470 885	0.31 km from Disha darshanapp-015 (NW)	990.25	121:57	30:09	876:30	27:19	64:48	342	8	78	0	0.31 km from Disha darshanapp-015 (NW)

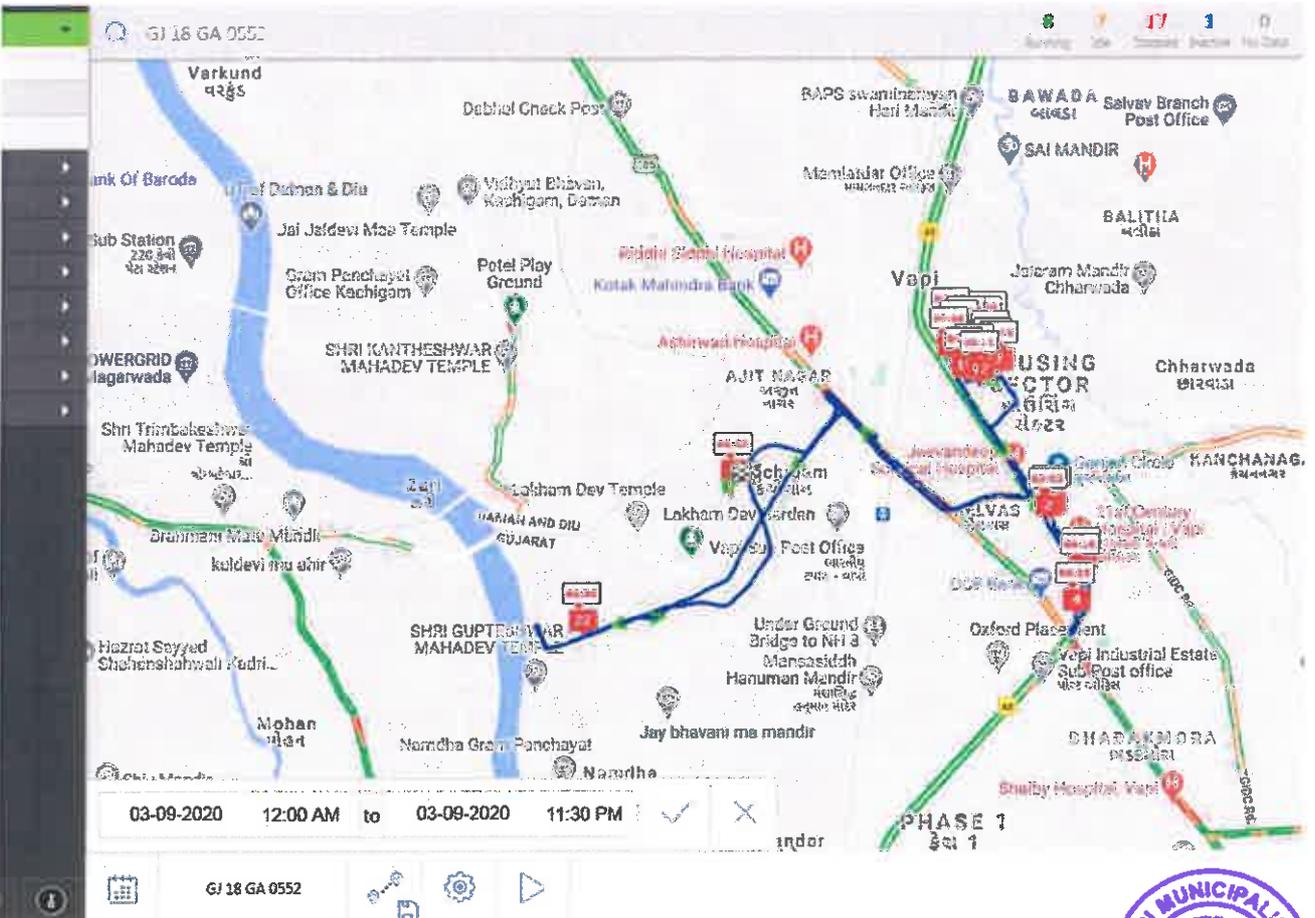
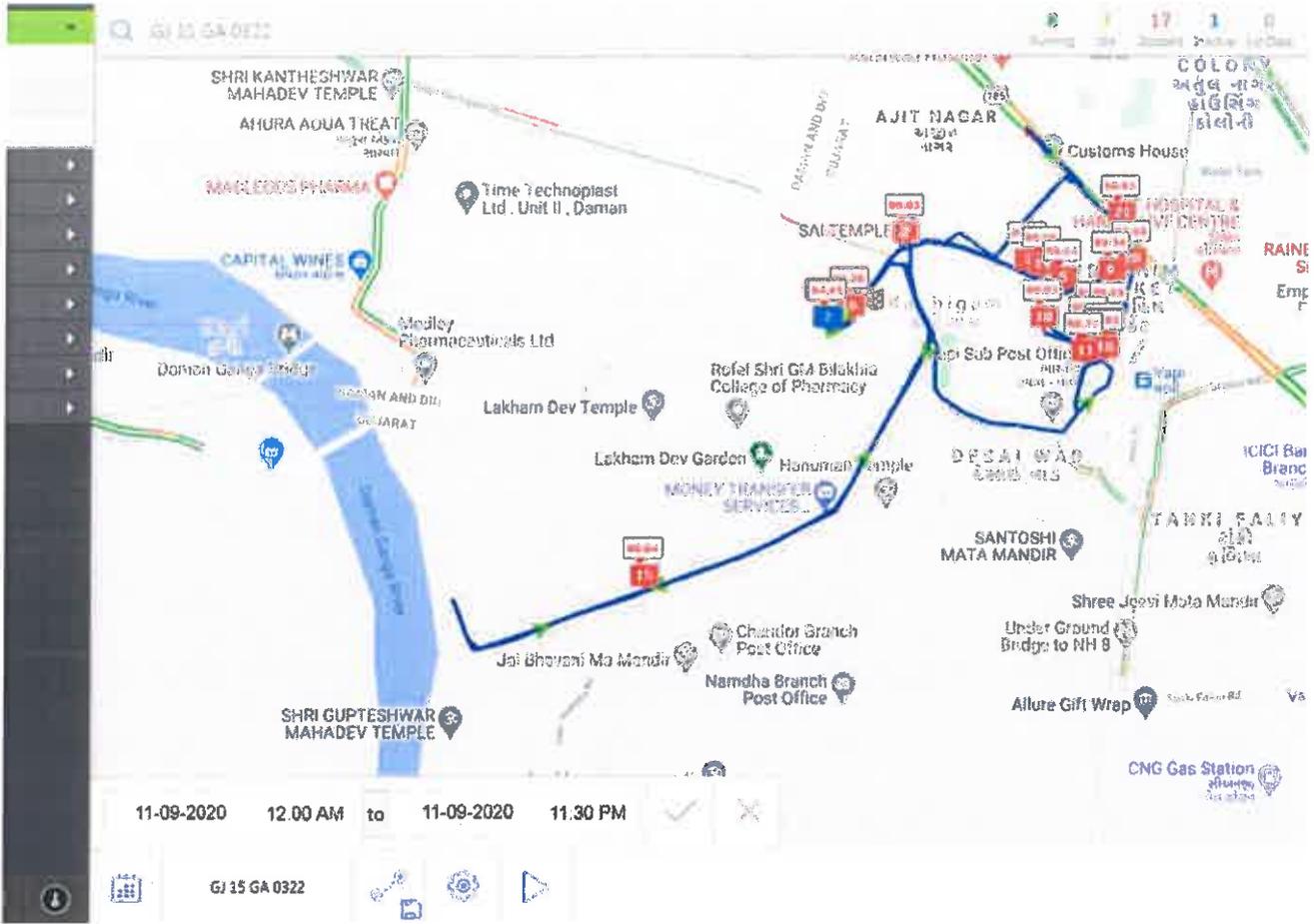


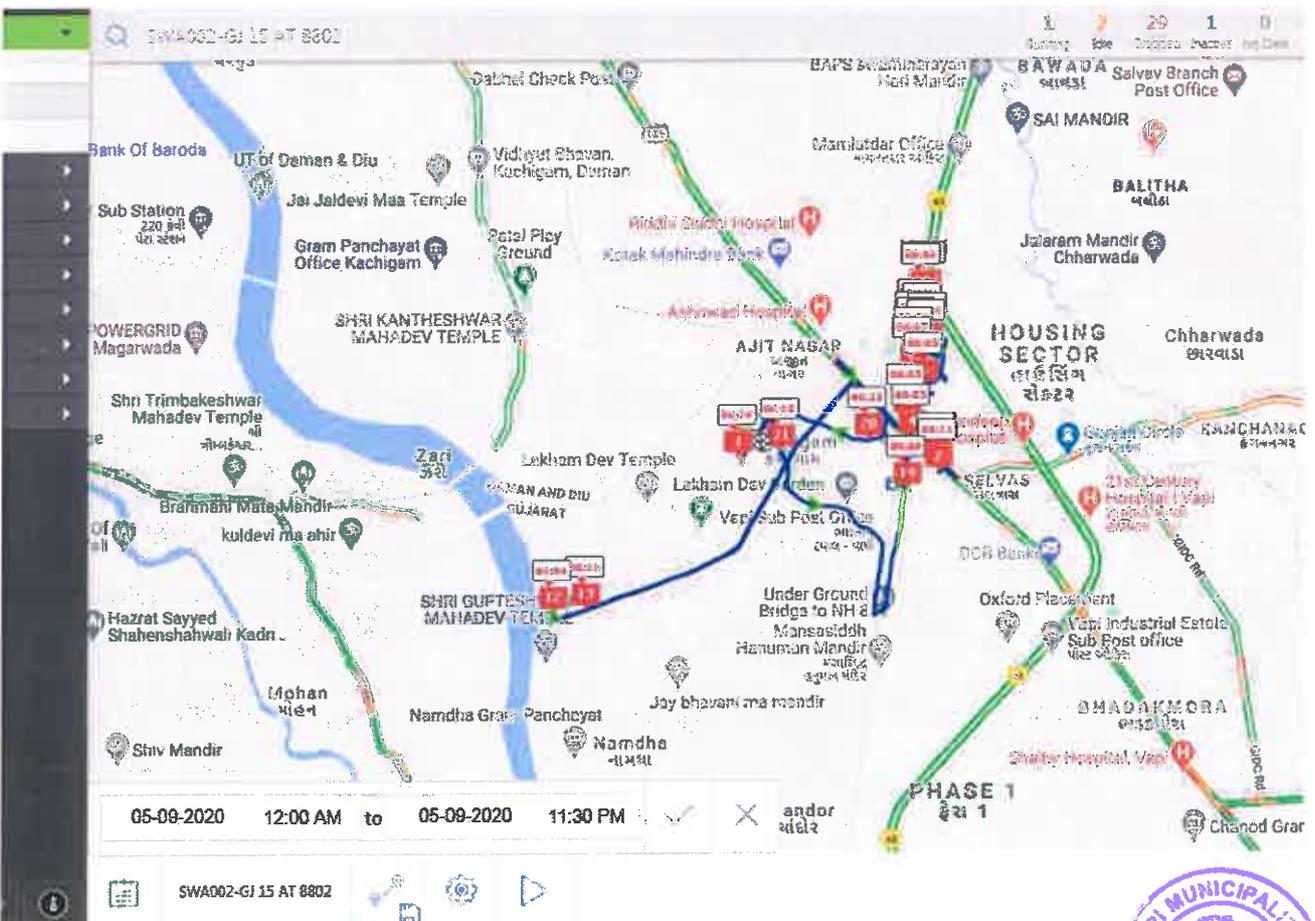
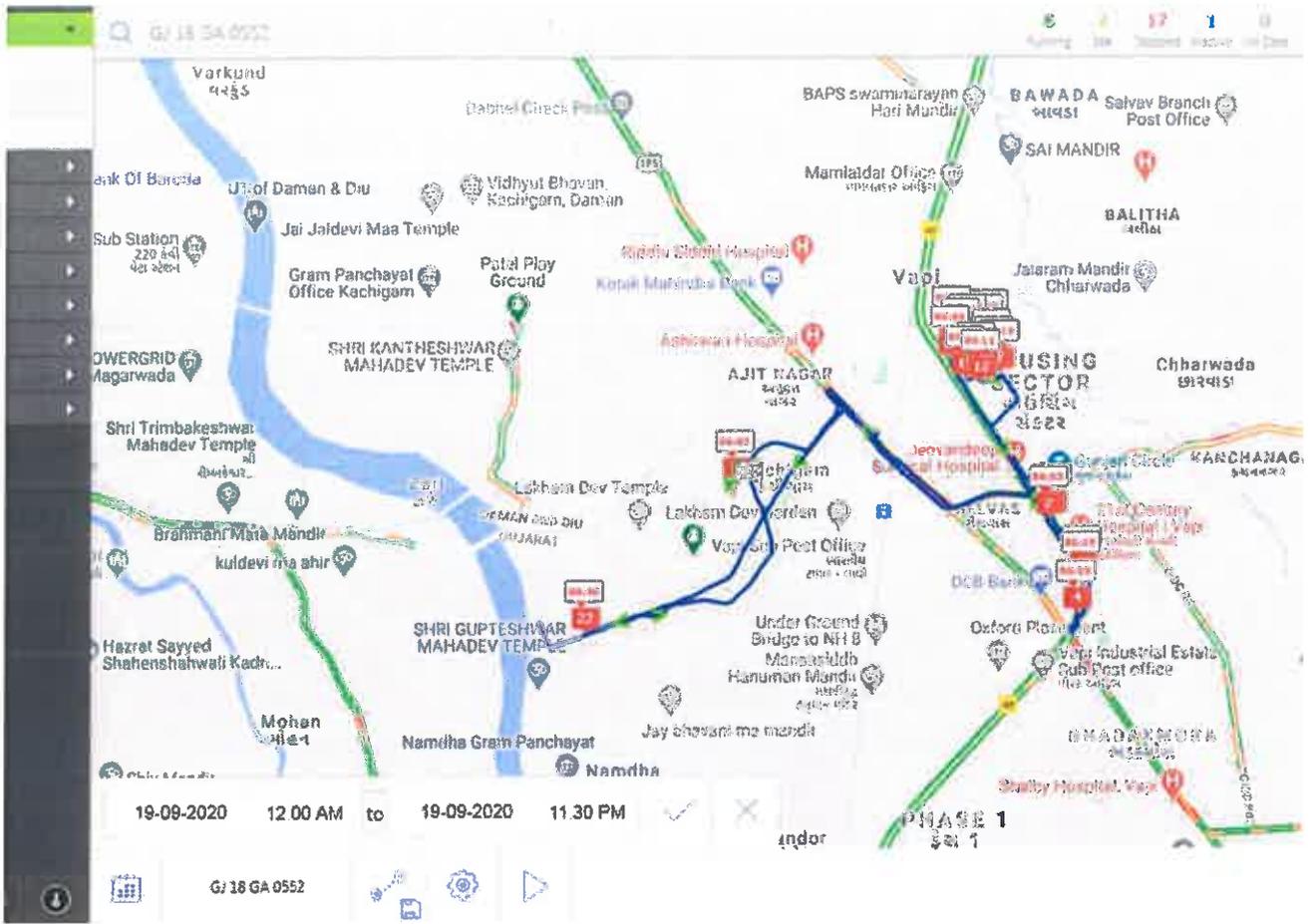
Vehicle	Driver	IMEI No	Start Location	Distance	Running	Idle	Stop	Inactive	Max Stoppage	No of Idle	AVG MAX	Over speed	Alert	End Location
GJ 15 GA 0097 - Ward N : 7 : Silvassa , South	Driver	353701092487970	0.26 km from Disha darshanapp-015 (NW)	963.86	166:55	69:10	728:36	91:13	16:59	518	6	41	1069	0.33 km from Police colony-015 (NW)
SWA005- GJ 15 AT 8807 - Ward N : 9 : Nehru Street , North	Driver	353701092471040	0.32 km from Disha darshanapp-015 (NW)	932.78	149:16	36:47	866:27	03:24	17:10	547	6	70	1905	0.32 km from Disha darshanapp-015 (NW)
GJ 15 GA 0322 - Ward N : 8 : Main Bazar , North	Driver	358735075958750	0.35 km from Police colony-015 (NW)	886.38	175:37	153:49	533:30	192:53	16:16	642	5	34	862	0.35 km from Police colony-015 (NW)
GJ 18 GA 0552 - Ward No : 3 Valsad Road,south	Driver	353701092492350	0.27 km from Disha darshanapp-015 (NW)	860.16	124:46	17:12	886:12	27:44	17:14	190	7	56	411	0.28 km from Disha darshanapp-015 (NW)
SWA029 - GJ 35 B 8979 - Ward N : 6 : Geetanagar , South	Driver	353701092481098	0.3 km from Police colony-015 (NW)	845.93	177:43	55:49	744:15	78:07	17:04	535	5	39	1064	0.3 km from Police colony-015 (NW)
SWA016- GJ 15 AT 8794 - Ward N : 9 : Nehru Street , North	Driver	353701092488598	0.32 km from Disha darshanapp-015 (NW)	843.35	170:14	32:03	833:40	19:57	16:02	568	5	75	1101	0.32 km from Disha darshanapp-015 (NW)
SWA004- GJ 15 AT 8854 - Ward N : 9 : Nehru Street , North	Driver	353701092478953	0.24 km from Disha darshanapp-015 (NW)	733.71	117:42	33:02	893:11	11:58	102:00	386	6	57	1285	0.32 km from Disha darshanapp-015 (NW)
KA 05 AA 7388 - TRACK	Driver	353701092496070	Shri Agrasen Vidya Mandir, Narol - Vatva Rd, Narolgam, Ahmedabad, Gujarat (SW)	0.23	00:17	00:00	230:26	825:11	166:55	0	1	1	0	Shri Agrasen Vidya Mandir, Narol - Vatva Rd, Narolgam, Ahmedabad, Gujarat (SW)





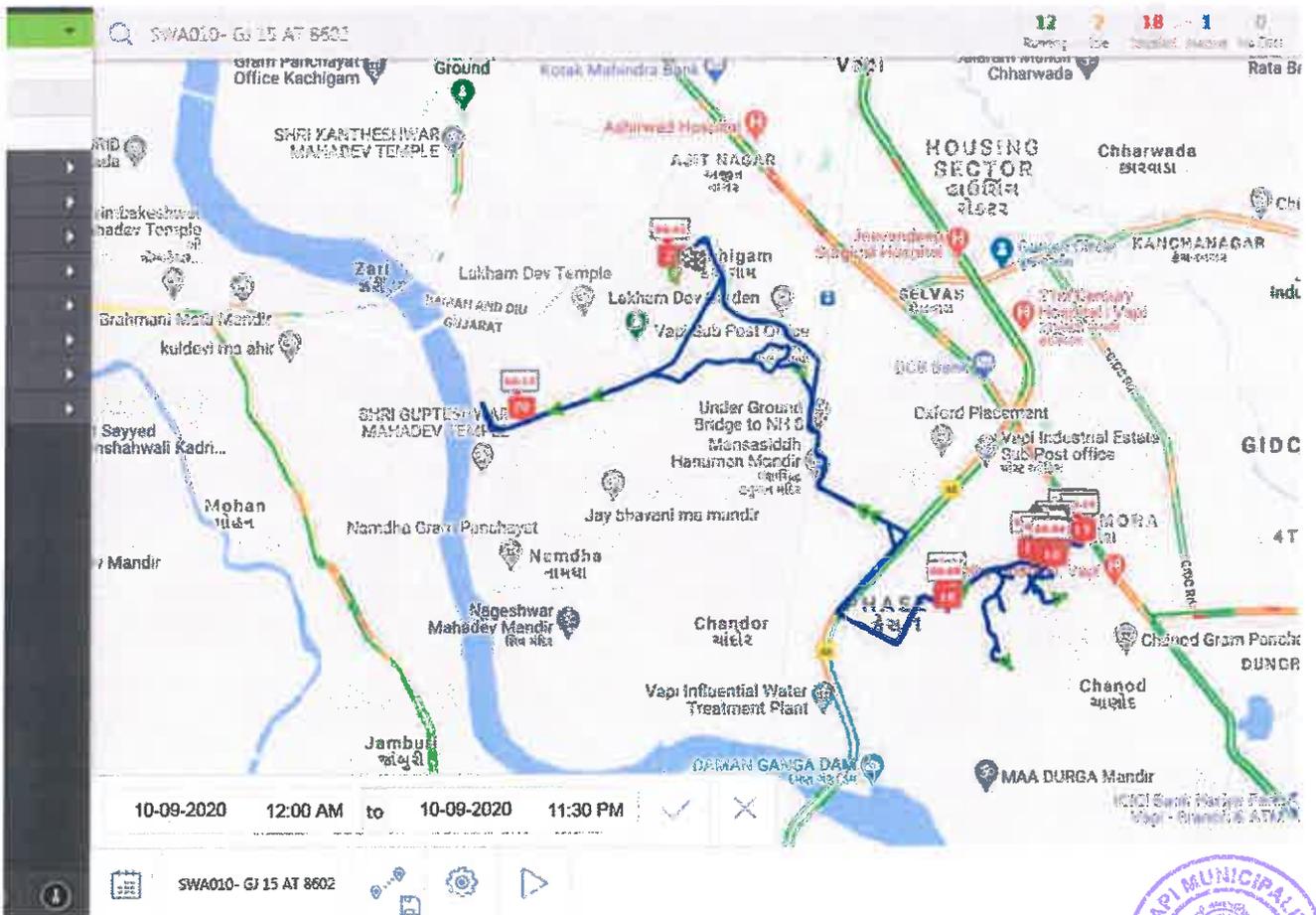


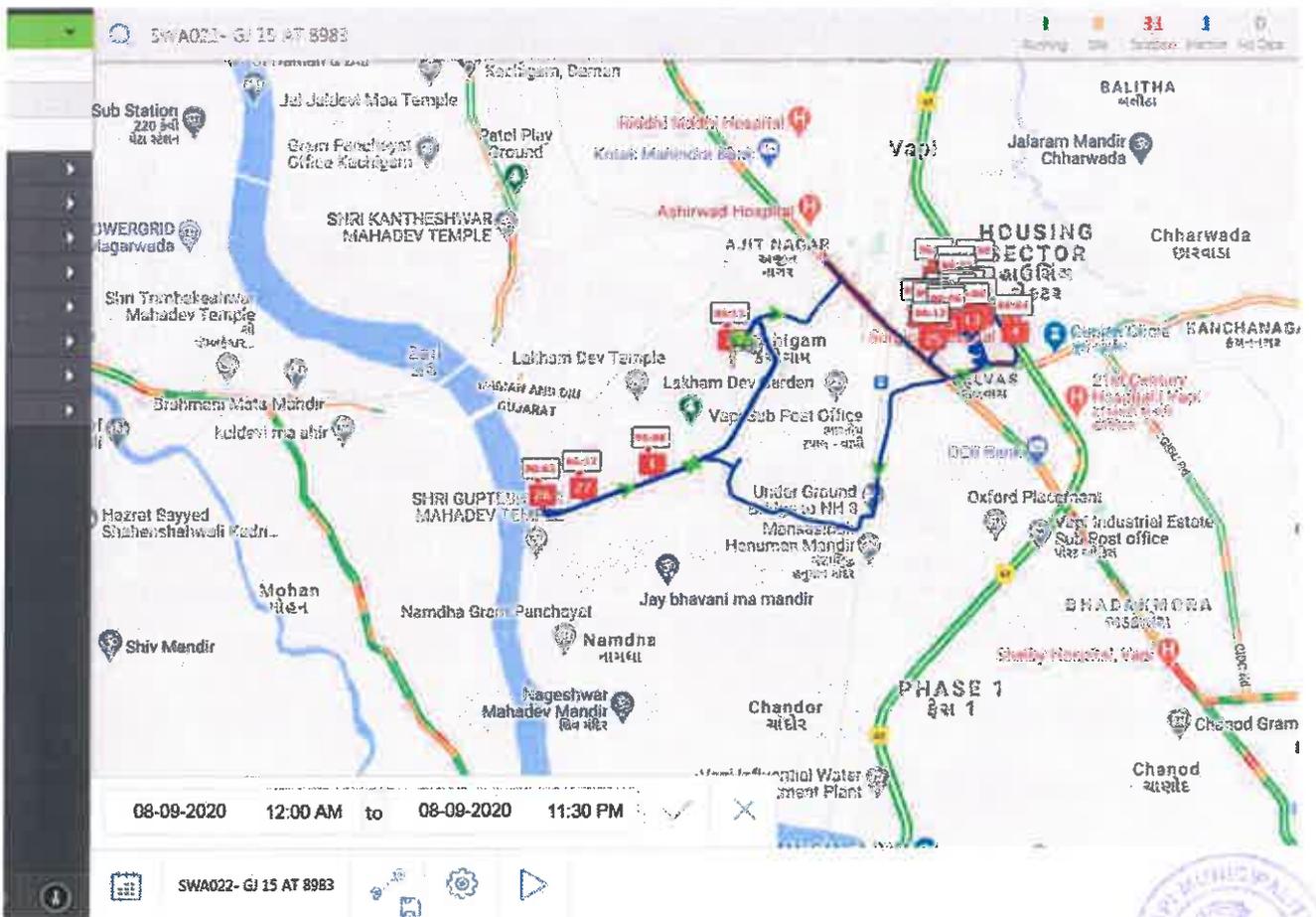
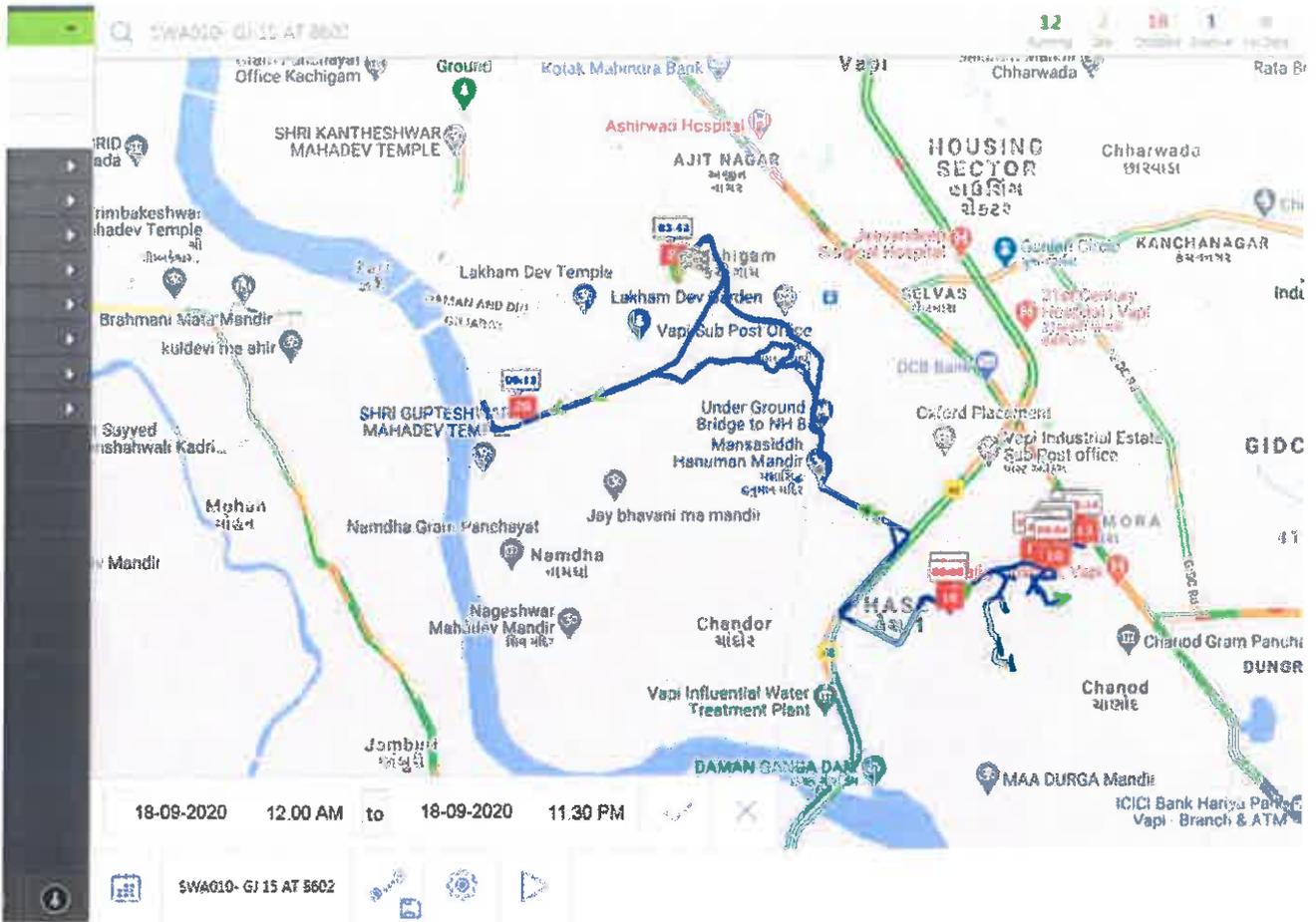














વાપી નગરપાલિકા  
મુ. પો. વાપી - ૩૯૬૧૯૧, તા-વાપી, જિ. વલસાડ



VAPI NAGARPALIKA

At. Po. Vapi- 396191, Tal. Vapi, Dist. Valsad.

Office : (0260) 2463378 (0260) 2462803	ચીફ ઓફિસર- Chief Officer (O) - (0260) 2462301	પ્રમુખ- President (O) - (0260) 2461402
Fire Station-(0260) 2460100	E-mail : yapimun@yahoo.com	

જા.નં. : બાંધકામ/ રજી. ૧/ વશી. ૧૫૯૦ /૨૦૨૦-૨૧ | ૧૫૦૪ તા. ૨૩/૦૮/૨૦૨૦  
વર્ક ઓર્ડર

પ્રતિ,  
શ્રી ભરતકુમાર એ. ઓડેદરા  
૨૨૧, બીજા માળે, સાંઈલીલા મોલ,  
ધરમપુર રોડ, વલસાડ.

વિષય :- વાપી નગરપાલિકાની સોલિડ વેસ્ટ મેનેજમેન્ટની સાઈટ ઉપર ગેબીયન વોલ (રિઈનફોર્સ્ડ સોઈલ વોલ) બનાવવાનું કામ (ચેઈનેજ ૦.૦ થી ૨૩૦.૦૦) (ભાગ-૧) તથા વાપી નગરપાલિકાની સોલિડ વેસ્ટ મેનેજમેન્ટની સાઈટ ઉપર ગેબીયન વોલ (રિઈનફોર્સ્ડ સોઈલ વોલ) બનાવવાનું કામ કરવા બાબત. (ચેઈનેજ ૨૩૦.૦૦ થી ૩૦૦.૦૦) (ભાગ-૨) (સ્વચ્છ ભારત મિશન ગ્રાંટ)

જ્યભારત સહ જણાવવાનું કે ઉપરોક્ત કામના ઓનલાઈન ભાવપત્રકો અત્રેથી મંગાવવામાં આવેલ. આ કામે આવેલ ભાવપત્રકોમાં તમારું ભાવપત્રક સૌથી ઓછું અંદાજીત રકમ રૂ. ૩,૯૯,૩૩,૦૦૦/-ના ૧૮.૧૦% ઓછાથી આવેલ હતું. જે ભાવ મંજૂર કરવામાં આવેલ છે.

આ કામે આપના તરફથી જરૂરી કરારનામું તા. ૧૯/૦૮/૨૦૨૦ ના રોજ કરી આપવામાં આવેલ છે. જે કરારનામાની જોગવાઈ તથા ટેન્ડરની શરતોને ધ્યાને લઈ આ કામ આ કામ ચોમાસાની ઋતુ પૂર્ણ થયા બાદ તા. ૧/૧૧/૨૦૨૦ થી શરૂ કરવા જણાવવામાં આવે છે. તેની સમયમર્યાદા પણ ત્યાર બાદ જ ગણવામાં આવશે. તથા વાપી નગરપાલિકાના પ્રમુખશ્રી / ચીફ ઓફિસરશ્રી તરફથી આપવામાં આવતા સૂચનોનો અમલ કરી તથા વાપી નગરપાલિકાના ઓવરશીયરની સૂચના અને સુપરવિઝન હેઠળ આ કામ સત્વરે શરૂ કરી ઠરાવેલ સમયમર્યાદા અનુસાર ૮(આઠ) માસ સુધીમાં પૂર્ણ થાય તે પ્રમાણે કરવા જણાવવામાં આવે છે. આ કામ શરૂ કરતા પહેલા તે અંગેની લેખિત જાણ અત્રેની કચેરીને કરવા જણાવવામાં આવે છે.

  
ચીફ ઓફિસર  
વાપી નગરપાલિકા

નોંધ:- કામગીરી શરૂ કરતા પહેલાના તથા ચાલુ કામના ફોટોગ્રાફ્સ પાડવાના રહેશે. તથા કામગીરી પૂર્ણ થયા બાદના પણ ફોટોગ્રાફ્સ પાડવાના રહેશે. કામના સ્થળે કામગીરી શરૂ કરતા પહેલા સ્થળે ૨' x ૩' ની સાઈઝમાં કામની વિગત દર્શાવતું બોર્ડ તથા શીડયુલ- બીની નકલ લેમીનેશન કરી લગાવવાની રહેશે. અને તેના ફોટોગ્રાફ્સ રજૂ કરવાના રહેશે.

નકલ રવાના: શ્રી કિષ્ના કન્સલ્ટન્ટ, સાફલ્ય બિલ્ડીંગ, ચરોતર બેંક સામે, સુભાષ રોડ, આણંદ તરફ આપની સાથે તા. ૧૬/૧૧/૧૮ ના રોજ થયેલ કરારની શરતો મુજબ સદર કામગીરી પૂર્ણ થાય ત્યાં સુધી ફુલટાઈમ સાઈટ સુપરવિઝન, નિયમિત રીપોર્ટીંગ, બીલ ચકાસણી સહિતની વિવિધ કામગીરી આપના ધ્વારા કરવાની રહે છે. જે મુજબ ઠેકેદારશ્રી સાથે સંકલન કરી ઠેકેદાર ધ્વારા સદર કામ શરૂ કર્યેથી રીપોર્ટ અત્રે રજૂ કરવા જણાવવામાં આવે છે.



વાપી નગરપાલિકા  
મુ. પો. વાપી - ૩૯૬૧૯૧, તા- વાપી, જિ. વલસાડ  
VAPI NAGARPALIKA  
At. Po. Vapi- 396191, Tal. Vapi, Dist. Valsad.



Office : (0260) 2463378	ચીફ ઓફિસર- Chief Officer	પ્રમુખ- President
(0260) 2462803	(O) - (0260) 2462301	(O) - (0260) 2461402
Fire Station-(0260) 2460100	E-mail : vapimun@yahoo.com	
જા.નં. : બાંધકામ/રજી. ૧/વશી. ૧૫૫	/૨૦૨૦-૨૧	તા.રજી/૫/૨૦૨૦

### વર્ક ઓર્ડર

પ્રતિ,  
ગત્રાલ કન્સ્ટ્રક્શન ક્લુ,  
ગાયત્રીકૃપા, પ્લોટ ચોકી સામે,  
એમ.જી. રોડ, પોરબંદર-૩૬૦૫૭૫

વિષય :- વાપી નગરપાલિકાની સોલીડ વેસ્ટ મેનેજમેન્ટની નામધા ખાતેની સાઈટ ખાતે સેનેટરી લેન્ડફીલ સાઈટ ડેવલોપ કરવાનું કામ (સ્વચ્છ ભારત મિશન ગ્રાંટ) કરવા બાબત.

જયભારત સહ જણાવવાનું કે ઉપરોક્ત કામના ઓનલાઈન ભાવપત્રકો અત્રેથી મંગાવવામાં આવેલે. આ કામે આવેલ ભાવપત્રકોમાં આપનું ભાવપત્રક સૌથી ઓછું અંદાજીત રકમ રૂા.૬,૧૦,૨૪,૨૦૦/- ના ૧૮.૨૦ % વધુથી આવેલ. જે અન્વયે આપની સાથે નેગોશીએશન કરતાં આપે ભરેલ ભાવમાં ૮.૨૨ % નો ઘટાડો કરી અંદાજીત રકમ રૂા.૬,૧૦,૨૪,૨૦૦/- ના ૯.૯૮ % વધુથી કામ કરવા તા.૨૩/૧/૨૦૨૦ ના પત્રથી લેખિતમાં સંમતિ આપેલ છે. તે મુજબનું આપનું ભાવપત્રક મંજૂર કરવામાં આવેલ છે. આ કામે આપના તરફથી જરૂરી કરારનામું તા. ૧૫/૦૫/૨૦૨૦ ના રોજ કરી આપવામાં આવેલ છે. જે કરારનામાની જોગવાઈઓ તથા ટેન્ડરની શરતોને ધ્યાને લઈ આ કામ શરૂ કરવા જણાવવામાં આવે છે તથા વાપી નગરપાલિકાના પ્રમુખશ્રી /ચીફ ઓફિસરશ્રી તરફથી આપવામાં આવતા સૂચનોનો અમલ કરી તથા વાપી નગરપાલિકાના ઓવરશીયરની સૂચના અને સુપરવિઝન હેઠળ આ કામ સત્વરે શરૂ કરી આ કામ પૂર્ણ કરવાની ઠરાવેલ સમયમર્યાદા અનુસાર ૧૨(બાર) માસ સુધીમાં પુર્ણ થાય તે પ્રમાણે આ કામ કરવા જણાવવામાં આવે છે. આ કામ શરૂ કરતા પહેલા તે અંગેની લેખિત જાણ અત્રેની કચેરીને કરવા જણાવવામાં આવે છે.

  
ચીફ ઓફિસર  
નગરપાલિકા વાપી

નોંધ:- કામગીરી શરૂ કરતા પહેલાના તથા ચાલુ કામના ફોટોગ્રાફ્સ પાડવાના રહેશે. તથા કામગીરી પૂર્ણ થયા બાદના પણ ફોટોગ્રાફ્સ પાડવાના રહેશે. કામના સ્થળે કામગીરી શરૂ કરતા પહેલા સ્થળે ૨' x ૩' ની સાઈટમાં કામની વિગત દર્શાવતું બોર્ડ તથા સીડયુલ- બીની નકલ લેમીનેશન કરી લગાવવાની રહેશે.

નકલ રવાના: શ્રી ટ્રિબ્ના કન્સલ્ટન્ટ, સાફલ્ય બિલ્ડીંગ, ચરોતર બેંક સામે, સુભાષ રોડ, આણંદ તરફ આપની સાથે તા. ૧૬/૧૧/૧૮ ના રોજ થયેલ કરારની શરતો મુજબ સદર કામગીરી પૂર્ણ થાય ત્યાં સુધી ફુલટાઈમ સાઈટ સુપરવિઝન, નિયમિત રીપોર્ટીંગ, બીલ ચકાસણી સહિતની વિવિધ કામગીરી આપના ધ્વારા કરવાની રહે છે. જે મુજબ ઠેકેદારશ્રી સાથે સંકલન કરી સદર કામ શરૂ કર્યેથી અત્રે રીપોર્ટ રજૂ કરવા જણાવવામાં આવે છે.







**IN THE COURT OF HON'BLE PRINCIPAL SENIOR CIVIL  
JUDGE OF VAPI.**

**At: Vapi**

Notice (General Form)  
(Form No.4,  
Supplementary H. Schedule 1)

Regular Civil Suit No.45/2020  
Date of Decision 13/10/2020

Exh. No...

**Plaintiff:** (1) Jaganbhai Prabhubhai Patel etc.  
Advocate Shri P.N. Bhanushali for  
the Plaintiff.

Versus

**Defendant:** (1) Chief Officer, Vapi  
Municipality, Vapi, Ta. Dist.  
Valsad.

(2) Talati-cum-Mantri, Gram  
Panchayat, Chandor, Chandor Gram  
Panchayat Office, Ta. Dist. Valsad.

(3) The Dy. Collector, Pardi, Dy.  
Collector, Office, Pardi.

(4) The District Collector, Valsad,  
Collector office, Valsad.

For the aforesaid Defendants, a copy of the  
Exh.5 of the Plaintiff is annexed.

You are hereby informed by this that, on  
13/10/2020 at 10/30 O'clock, you shall remain  
present at Vapi Court, New Court Complex, Near  
Jalaram Temple, National High way No.8, Vapit by  
yourself or through the Advocate who has been  
made Well versed properly. If you, will make  
default in doing so, then, after hearing the

aforesaid application and, the same shall be disposed ex-parte.

Further, such notice is being given to you that, if you will intimate your address for the service on the aforesaid fixed date or prior to the same, then, your defence shall not be considered.

Today, this 07/10/2020 issued with my signature and affixing the seal of the Court.

By the order  
Sd/- illegible  
Registrar,  
Principal Senior Civil Court,  
Vapi

Through:

Municipality, Vapi.

Inward No.4445,

Date: 9/10/2020

**IN THE COURT OF HON'BLE PRINCIPAL SENIOR CIVIL  
JUDGE OF VAPI.**

**At : Vapi**

Regular Civil Suit No.45/2020

**Plaintiff:** (1) Jaganbhai Prabhubhai Patel  
Age: about 66 years, Occ. Retired,  
At: Bhadarwaad, Chandor,  
Ta. Vai, Dist. Bulsar.

(2) Jigneshbhai Natubhai Halpati,  
Age: about 35 years, Occ. Business,  
At: Navi Nagari, Near Damanganga  
Bridge, Chandor, Ta. Vai,  
Dist. Bulsar.

(3) Ashokbhai Bhikhubhai Desai,  
Age: about 67 years, Occ. Retired,  
At: A-103, Ekta Royal, Asopalav  
Complex, Chharwada Road, Vapil, Ta.  
Vapi, Dist. Valsad.

(4) Subhashbhai Vijaybhai Patel,  
Age: about 39 years, Occ. Service,  
At: Kachhal Faliya, Near Daman  
Ganga River, Chandor, Ta. Vapi,  
Dist. Bulsar.

(5) Bhikhubhai Raviyabhai Patel,  
Age: about 31 years, Occ. Service,  
At: Navi Ngari, Near Damanganga  
Bridge, Chandor,  
Ta. Vai, Dist. Bulsar.

(6) Viralbhai Sumanbhai Patel,  
Age: about 31 years, Occ. Service,  
At: Navi Nagari, Near Damanganga  
Bridge, Ta. Vai, Dist. Bulsar.

Versus

**Defendant:** (1) Chief Officer, Vapi  
Municipality, Vapi, Ta. Dist.  
Valsad.

(2) Talati-cum-Mantri, Gram  
Panchayat, Chandor, Chandor Gram  
Panchayat Office, Ta. Dist. Valsad.

(3) The Mamlatdar, Vapil

At: Mamlatdar Office, vapi, Ta.  
Vapi, Dist. Valsad.

(4) The Dy. Collector, Pardi, Dy.  
Collector, Office, Pardi, Ta.  
Pardi, Dist. Valsad.

(5) District Collector,  
AT: Collector office, Valsad, Ta.  
Dist. Valsad.

Claim: The claim for obtaining permanent Stay order together with the declaration in pursuance of Section 9 of the Civil Procedure Code and, in pursuance of Section 34 of the Specific Relief Act.

The facts of we the plaintiffs are such that,

1. The following mentioned pasture land is situated at Village Chandor, Ta. Vapi, Dist. Valsad.

Survey No.213 the new number of which is Survey No.211, having area of Hector, Acre P.Acre, 13-64-81, having Assessment as - is situated under the charge of Chandor Gram Panchayat. The said land is a waste land of pasture and is the government waste land in which, presently the trees of Chandor Gram Panchayat and, the trees of the Forest Department and, Faliya of the Navi Nagari as well as gorge for disposal of the rainy water from Chandor village to Daman Ganga River and, on the south direction adjacent to the said gorge, the River

Daman Ganga is situate and, on the west side of the said place, residential houses of more than 45 poor families allotted by the Government are situated and, the said families have been allotted the space by the Dy. Collector and the Collector to the extent of 0-45-47 sq. meters out of the present survey nos. in dispute vide their order No. CB/LND/Vashi.4143/2009 dated 27/12/2009. At the said place, the poor families have been staying with their children by making houses. Water bores and wells are situated at many place around this houses, and in Chandor village. The said place is a pasture land and, in the said land, for the grazing purpose of the cattle of the Village Chandor, Namda and Vapi. At present, there are about 500 cattle in Village Chandor. The said cattle are presently grazing on that place.

3. The Chief officer, Vapi Municipality has demanded land admeasuring 01 hector, 38 acre and 61/acre out of the total land admeasuring 13 Hector, 64 acre and, 81/hector of old survey no. 213 (Resurvey No.211) of village Chandor, Ta: Vapi, for the work of Suez treatment plant for the drainage scheme, the said land shall hereinafter be referred to in the matter of this

claim as the property under claim. In that regard the Collector Office, Valsad has passed an order on 05/06/2020 without intimating to we, the Village people, to allot the said property to the Municipality, Vapi for preparing Suez treatment plant in pursuance of the drainage scheme.

4. The order which has been passed on 05/06/2020 by the Collector Office, Valsad in which order is made to allot the said property in dispute for Suez Treatment-2 plant and, in lieu of the said property, order is made to allot property to the extent of 1 hector 38 acres and 61/acre of Survey No. 415 paiki of Village Dungara meant for pasture at a distance of about 10 to 12 Km. from village Chandor.

5. As stated by we, the Plaintiffs, the order No. CB/LND/CHANDOR/STP/VASHI1143-50/2020 is passed on 05/06/2020 by the Collector, Valsad. As per the said order, the total price of the property under claim has been determined as Rs.1,31,67,950/- at a rate of Rs. 950/- per sq. ft.. After deciding so, the amount of Rs.13,16,795/- at a rate of 10% of the said price as well as Rs.1,31,680/- towards service charge at 1% of the said price and, on passing the order to pay the said amount, Vapi Municipality has

paid the said amount of Rs.1,31,680/- of service charge at 1% vide Challan No.89/2019-2020 dated 10/02/2020 within time and, after receipt of the said amount, the aforesaid property under claim has been allotted by the Collector, Valsad for Suez Treatment plant.

6. As stated by we, the Plaintiffs, the aforesaid Suez treatment Plan is going to be brought from Vapi Municipality Area to Chandor Village and, the property under claim which is originally a pasture land and the gorge for the disposal of the rainy water are situated in the said property. The Circle Officer as well as the Defendant No. 4 and 5 have given their opinion for allotment without proper study of the said facts. Further, if the Suez Treatment plant will be prepared in the said property under claim then, no space will be available for grazing for cattle to the extent of 500.

7. As stated by we, the Plaintiffs, the Suez Treatment Plant-2 is being done by the Vapi Municipality for the disposal of the waste (Dirty) water of Vapi Municipality Limit Area and, the present property under claim which is originally a pasture land in which the gorge for

disposal of rainy water are situated and, the water of the said gorge is situated on the bank of river Daman Ganga. Further, no any facts have been stated as to, as to from which survey Nos. and of which villages the drainage line shall be passed from the property under claim which is selected by the Vapi Municipality for the Suez Treatment Plant. Further, between the Vapi Municipality area and the area of property under claim of village Chandor, the limit area of Namdar Grampanchayat is situated. But, the Collector, Valsad i.e. defendant No.5 has not stated any fact also as to from which survey numbers' property of Namdha Grampanchayat area, the drainage scheme is going to be passed.

8. In the said order which has been passed by the Defendant No.5 of this case in the above matter, no any information is also stated as to in which direction and from which part of the aforesaid property under dispute has been allotted. But, the allotment of the aforesaid property which has been made by the Defendant No.5 to the Defendant No.1 only is without proper study in the property in dispute of Village Chandor and therefore, the said allotment being illegal this present claim is filed.

9. In this matter, one written application had been given by we, the Plaintiffs and, through the other members of the village to the Defendant No.2 and, on the basis of which, one Resolution No. 22(2) was passed on date 22/01/2015 by the Gram-Panchayat, Chandor and, the aforesaid Resolution was passed unanimously. But, one application was made by the chief Officer, Vapi Municipality on 19/06/2018 to the Defendant No.5 in regard the demand of the land, in pursuance thereof the order in dispute has been made by the Defendant No.5 during the period from the receipt of the application to 05/06/2020 and, during the said entire proceedings it does not appears that, any opinion was called for from Defendant No.2 or any information had been called from him. Thus, since, the order passed on 05/06/2020 by the Defendant No.5 being ex-parte order, the said order is liable to be cancelled.

10. As stated by we, the Plaintiffs, the Defendant No.5 who has passed the aforesaid order in dispute in pursuance of the decision taken in pursuance of their internal Resolution, but, no any fact appears from the aforesaid order that, the Defendant No.5 had called for any opinion

from the Defendant No.2 through the Defendant No.1 or any information in regard the property under dispute had been called from the Defendant NO.2. Further, Chandor Gram-Panchayat is not situated at the place adjacent to the limit area of Municipality or, the Chandor Village is also not included in the expansion limit area of Vapi Municipality, however, the order which has been passed by the Defendant No.5 in pursuance of passing of the Resolution in regard the land of the Defendant No.2 i.e. Gram-Panchayat, Chandor, i.e. of the Land own by the Government, is incorrect.

11. No any fact also appear in the order in dispute that, the Defendant No. 3 and 4 had called any opinion from the Defendant No.2 in this matter of the aforesaid property under claim. As per the order in Dispute, the opinion has been called from the Mamlatdar, Vapi. Further, by stating fact in the said order that, the Circle Officer, Vapi has made inspection of the sight along with Panchs and, the Circle Officer, Vapi has stated the fact that, the said place is an open land. Whereas, the Defendant No. 5 has not stated in his order as to in which direction of the aforesaid property under claim

the survey has been made by the Circle Officer. But, the aforesaid property under dispute is not an open land, but, it is with trees and grazing land and, a place for disposal of flow of rainy water. The said fact is not informed by the Circle Officer, Vapi. On perusal thereof it becomes clear that, in the opinion of the sight inspection which was forwarded by the Circle Officer, Vapi after making survey, the facts does not become clear as to of which specific place the said opinion is sent. No any reference has been made in the order as to on which date the survey has been made by the Circle Officer, Vapi.

12. As stated by we, the Plaintiffs, the land admeasuring 8000 sq. meters, out of the property in dispute has been given by the Chandor Gram Panchayat vide Resolution No.22 for the use of the village people and, for garden for the entertainment of the Children and for preparing Panchvati and, accordingly, the garden for playing the the children and fountains have been prepared and, the space is also allotted for the use by the village people and, in nearby place of the said place, the space for this Suez Treatment plant has been allotted. The said fact is also not stated by the Circle Officer, Vapi in his

report. Therefore, if Suez Treatment will be prepared in future then, it is like to occur severe effect on the health of the Children and the village people. Further, prior to this also, the land admeasuring 0-50-90 of Revenue Survey No. 759 and 760 paiki of Village Chandor has been allotted for the dumping purpose as well as for crematory purpose by Vapi Municipality subject however to the several conditions. But, the use of this property of aforesaid survey numbers is being done by the Defendant No.1 for dumping of waste i.e. debris and bodies of dead cattle and bones and medical waste etc. is being dumped in open space. But, after dumping the waste, without making its proper disposal, the waste and dead cattle are being thrown in public open space. So, too much bad smell is being spread in the entire area. Further, numerous types of insects and mosquitoes are being generated which, is endangering public health and, in that regard, in spite of making repeated submissions to the Defendant No.1, no any action has been taken till date and, the waste which is being dumped by the Defendant No.1, the health of we, the Chandor resident is being endangered due to the same. Due to the reason of no proper disposal of the aforesaid waste, the water of the rivers, wells

and of borings has started becoming spoiled. Therefore the agricultural of Village Chandor has also started becoming damaged and, now, if the Suez Plant will be installed then, the dirt is also likely to be spread in the water of Daman Ganga also as well as, the health of the surrounding local public is also likely to be severely affected and, the round water of Chandor village is also likely to be damaged. In regard the aforesaid all facts, the notice has also been given by GPCB to the Defendant No.1.

13. As stated by we, the Plaintiffs, if the Suez Treatment Plant will be prepared in the property under claim then, it is likely to be occur severe damage to the health of general public due to the same. Not only that but also, it is also likely to occur severe illness to the cattle going for grazing grass in the pasture land. Further, the aforesaid property under claim being the pasture land allotted by the Defendant No.5 for Suez Treatment in that place the pasture land Paiki the land admeasuring 1-39-61 Sq.Mtr. of Survey No.415 situated at a distance of 12 Km. from Village Chandor situated at Village Dungar is running as waste Government Land, Dungri. Thus, on perusal of the aforesaid fact the pasture land

of village Chandor has been illegally given to Vapi Municipality and, in place of it the land has been given at a 12 Km's distance at village Dungara from village Chandor and, the same is not a land of pasture of village Dungara but, it is waste land of village Dungara. Thus, the order which has been made by the Defendant No.5 giving bad land in place of giving good land for pasture which is also causing unjust to village Chandor, because, the cattle of village Chandor cannot go for grazing at village Dungara at a distance of 12 Km. from Village Chandor. Thus, since, the order which has been made by the Defendant No.5 on 05/06/2020, being illegal the same is liable to be cancelled.

14. In this case the Defendant No.1 has made an application only on the basis of their internal to the Collector, Valsad i.e. the Defendant No.5 and the so called opinion which has been given by the Defendant No.3 and 4 without obtaining any clear opinion from the Defendant No.2 and, on taking into the notice the said opinion the so called order in dispute has been passed on 05/06/2020 by the Defendant No.5 being false, the aforesaid all the parties have been joined as the necessary party.

15. The notice was sent on 26/08/2020 to the Defendant of this case, the said notice has actually been received during the period of 27/08/2020 by the Defendants. However, the Defendants have not acted till date as mentioned in the aforesaid notice for no any reply to the notice has been given till date.

16. The cause of this claim has been arisen since the day of 29/07/2020 when the Defendant No.1 had started making cleanness in the property under claim by bringing JCB and, since, the same has been arisen at any time from that day the present claim is not barred by limitation period.

17. If Suez Treatment Plant is made on the aforesaid property under claim then, since, it is likely that, the children of the village Chandor, Village Pipal and, the dumb cattle of village Chandor are likely to become victim of the illness and, further, since, the said property is the pasture land of village Chandor and, since, the order has been made to give the aforesaid property under claim to Vapi Municipality in absence of the proper maps and plan and without knowledge of we, the village people for making Suez Treatment, this claim has been filed to

declared that the said order is illegal and, also to obtain permanent stay order.

18. Further, the present claim is filed in this Hon'ble Court for obtaining permanent stay order that, the Defendant No.3 and 4 shall not handover the possession to the Defendant No.1 through the Defendant No.2 as per the order of the Defendant No.5 and, shall not make or cause to make the mutation entry in Government Record office.

19. Since, this property under claim is situated within the jurisdiction of this Hon'ble Court, this Hon'ble Court has full authority and power to try the aforesaid claim.

20. Since, the aforesaid claim being of declaration for which by considering its the lump-sum estimation as Rs.1000/- the necessary court fee stamp of Rs.300/- is calculated and, the estimation of permanent stay order is consider as Rs.300/- on which necessary stamp of Rs.100/- is calculated and thus, stamp of total Rs.400/- is affixed.

21. The interim stay application has been filed separately with this claim.

-::Description of the Property::-

Survey No.213 the new number of which is Survey No.211, having area of Hector, Acre P.Acre, 13-64-81, having Assessment as - out of which, the property of land admeasuring 1-38-61 sq. meters.

22. It is therefore prayed on behalf of we, the Plaintiffs that,

1) This Hon'ble Court may be pleased to pass an order declaring that, the order passed by the Collector, Valsad (the Defendant No.5) vide No.CB/LND/Chandor/STP/Vashi 1143-1150/2020 dated 05/06/2020 is illegal.

2) This Hon'ble Court may be pleased to pass permanent stay order in favour of we, the plaintiff that, the Defendant No.1 of this matter, shall not take the possession of the property by entering in to the pasture land of Village Chandor for the Suez Plant, and, shall not carry out or cause to carry out any type of construction of permanent nature.

3) This Hon'ble Court may be pleased to grant such stay order that the Defendant No. 2 to 4 of this matter shall not cause any entry at the Government Record office in

regard the order made on 05/06/2020 by the Defendant No.5.

4) This Hon'ble Court may be pleased to grant other such relief or reliefs which may be in favour of we, the Plaintiffs.

Place: Vapi.

Date: 29/09/2020.

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/ -illegible

**-: AFFIRMATION :-**

We, the plaintiffs hereby solemnly affirm that, the facts stated above are true and correct as per our knowledge and information which bears our signatures.

Date: 29/09/2020.

Place: Vapi.

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/- illegible

Sd/ -illegible

**AFFIDAVIT**

I, the Plaintiff Jaganbhai Prabhuhai Patel,  
Age 66 years, Occ. Retired, Address: Chandor Gram  
Panchayat, TA. Vapi, Dist. Valsad hereby state on  
solemn affirmation that, he aforesaid all the  
facts are true and, correct as per my knowledge.

Place: Vapi.

Date: 29/09/2020.

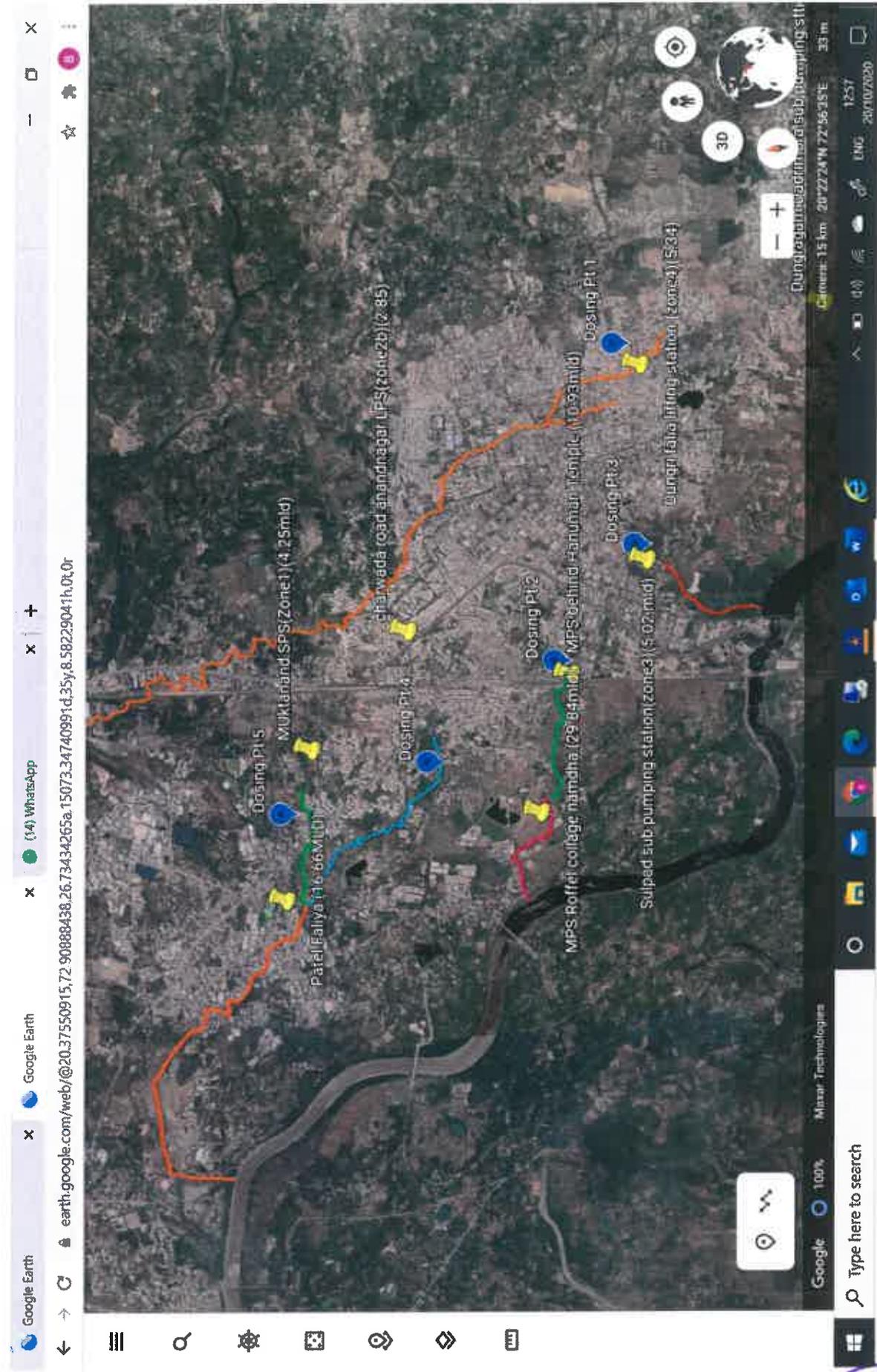
Sd/- illegible

(Jaganbhai Prbhuhai Patel)

Identified by me.  
Sd/- illegible  
Advocate  
29/09/2020.

# ANNEXURE - R-7

## THE VAPI NAGAR PALIKA -- IN SITU BIO REMEDIATION LAYOUT (BLUE - DOSING PTS)





## Progress Report Of UGD Project at Vapi

Date- 23-10-2020

**NAME OF WORK :** Designing, Providing, Lowering, Laying, Jointing, Testing and Commissioning of Sewer Collection Network and Sewerage Pumping Mains Including electromechanical and all allied works with operation and Maintenance for 5 years at Vapi, Valsad District, Gujarat.

**Contract No. : GUDC / Project/AMRUT2018/1.191 Dt. 22/06/2018.**

<b>Name Of Client :-</b>	Gujarat Urban Development Co. Ltd., Gandhinagar.
<b>Name Of Agency :-</b>	Gujarat Construction Co., Mehsana.
<b>Name Of PMC Agency :-</b>	Tata Consultancy Engineers Ltd., Gandhinagar.
<b>Approved Tender Cost :-</b>	314558908.81
<b>Date Of LOI :-</b>	11.10.2019
<b>Stipulated Date Of Completion :-</b>	10.10.2021
<b>Current Physical Progress in %</b>	14.85%
<b>Financial progress in %</b>	9.60%

### A Pipe Line Details

Sr No	Description	Dia Of Pipe (MM)	As Per BOQ Quantity (Rmt)	Laid Quantity (Rmt)	Balance Quantity (Rmt)	Remarks
1	SW Pipe	100	30310	1800	28510	
2	DWC Pipe	150	20391.1	2975	17416.1	
3	DWC Pipe	200	1514.3	243.75	1270.55	
4	DI Pipe	250	100	0	100	
5	DI Pipe	300	400	0	400	
6	DI Pipe	350	1190	0	1190	
7	DI Pipe	700	1840	0	1840	
8	DI Pipe	750	3300	2130	1170	
9	DI Pipe	800	1705	0	1705	
10	DI Pipe	900	1705	0	1705	

B Sewer Manhole and HC Chamber Details						
Sr No	Description	Type	As Per BOQ Quantity (NOS)	Completed Manhole/Chamber Quantity (NOS)	Balance Manhole/Chamber Quantity (NOS)	Remarks
1	Sewer Manholes	A	483	120	363	
		B	267	30	237	
		C	61	0	61	
2	HC Chamber		4330	225	4105	
<b>C Electro- Mechanical</b>						
1	Work yet not started					Electro- Mechanical Design and Drawing work process in Progress